

Bill No. 1 of 2024

**THE MANIPUR MUNICIPALITIES (11<sup>th</sup> AMENDMENT) BILL, 2024**

*(As introduced in the Manipur Legislative Assembly on .....*)

**THE MANIPUR MUNICIPALITIES (11<sup>th</sup> AMENDMENT) BILL, 2024**

A

Bill

*further to amend the Manipur Municipalities Act, 1994 (Act No. 43 of 1994).*

Be it enacted by the Legislature of Manipur in the Seventy-fifth Year of the Republic of India as follows:-

1. (1) This Act may be called the Manipur Municipalities (11<sup>th</sup> Amendment) Act, 2024. Short title and commencement.
- (2) It shall come into force from the date of its publication in the Official Gazette.
2. **Substitution of Section 43.**- For section 43 of the Manipur Municipalities Act, 1994, the following shall be substituted, namely,- Substitution of Section 43.
- “43. Appointment of Health Officer, Revenue Officer, Engineers and other Officers. –**
- (1) Every Nagar Panchayat, Council or Corporation, as the case may be, shall have a Health Officer, a Revenue Officer, an Engineer and such other officers as deemed necessary by the State Government for the efficient discharge of the functions and duties of the Nagar Panchayat, the Council or the Corporation.
- (2) The Health Officer, the Revenue Officer, the Engineer and the other officers mentioned in sub-section (1) above shall be appointed by the State Government in the manner as may be prescribed for the purpose.”.

## STATEMENT OF OBJECTS AND REASONS

The Manipur Municipalities Act, 1994 needs an amendment because of the following ways and reasons:

1. **Provisions for appointment of Health Officer, Revenue Officer and Engineer for every Nagar Panchayat or Council are provided** under the existing provisions of Section 43 of the Manipur Municipalities Act, 1994. **Till now Nagar Panchayat or Council concerned is the appointing authority.** However, leaving the matter of appointment of important officers to the Nagar Panchayats or Councils is not a healthy or prudent practice.
2. MAHUD Department normally deposits a sum of **100 crores to the 27 ULBs** for taking up developmental activities in a year. In addition, the ULBs implements many **centrally sponsored schemes viz., Housing for All, Swachh Bharat Mission, AMRUT Mission etc.** for which the allocation to the ULBs ranges from Rs. 20 lakhs to 200 lakhs as per the population of the ULB.
3. The State Cabinet had also taken a decision for **implementation of Imphal Municipality Building Bye Laws in all the ULBs of Manipur.** Competent technical staff has to be placed at the disposal of the ULBs.
4. The existing Executive Engineers, Assistant Engineers and Section Officers **are appointed by the ULBs and concentrated in bigger ULBs only.** There are no engineers in 18 ULBs of Manipur. Thus there is **no uniformity in staffing pattern.**
5. If selection and appointment of these key officers are done **by the State Government,** best candidates can be appointed with transparency and functioning of ULBs in the State can be very much improved. **Instead of just confining in an ULB, transferability across the ULBs will make better outlook, efficiency and work output.**
6. Again, **Imphal Municipal Council has been changed to a Corporation** since March 2016. So **“Corporation”** is also to be incorporated in the types of ULBs in the above Section 43.

Hence, this Bill.

YUMNAM KHEMCHAND SINGH  
MINISTER (MAHUD)

## **FINANCIAL MEMORANDUM**

As and when the proposed legislation is enacted and brought into operation, there will be no additional financial involvement from the Consolidated Fund of the State.

## **MEMORANDUM REGARDING DELEGATED LEGISLATION**

Clause 2 of the proposed law (Substitution of section 43) empowers the State Government to appoint the Health Officer, the Revenue Officer, the Engineer and the other officers mentioned in sub-section (1) of section 43 as deemed necessary by the State Government.

**EXTRACTS OF SECTION 43 OF THE MANIPUR MUNICIPALITIES ACT, 1994**

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**43. Appointment of Health Officer, Revenue Officer and Engineer.-**

1. Every Nagar Panchayat or Council, as the case may be, shall have a Health Officer, a Revenue Officer and an Engineer for the efficient discharges of its functions and duties.
2. The Nagar Panchayat or Council, as the case may be, shall appoint a Health Officer, a Revenue Officer and the Engineer with the concurrence of the State Government.

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